

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.203
IB-162/ND/2024

IN THE MATTER OF:

M/s. Grover Trading Co.

... Applicant/Petitioner

Versus

M/s. Supreme Fin- Hold Pvt. Ltd.

... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 09.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

The copy of the reply stated to have been filed on behalf of the Corporate Debtor is not reflected on DMS. The Ld. Counsel for the Corporate Debtor is directed to ensure that the same is uploaded on Case Information System/DMS of this Tribunal, during the course of the day. Rejoinder if any be filed before the next date of hearing.

List on 06.06.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)